

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
BANGALORE**

REGIONAL BENCH - COURT NO. 1

Central Excise Appeal No. 21721 of 2017

(Arising out of Order-in-Appeal No. 124-127/2017-CT dated 11/08/2017
passed by the Commissioner of Central Tax, (Appeals-II), Bangalore.)

M/S. Micro Sharp Needles Pvt. Ltd

No. B-242, 6th Main, 2nd Phase,
Peenya Industrial Area,
Bangalore - 560058
Karnataka

Appellant(s)

VERSUS

**The Commissioner Of Central Tax,
North West Commissionerate,**

2nd Floor, South Wing, BMTC Complex,
Shivaji Nagar,
Bangalore - 560051
Karnataka

Respondent(s)

Appearance:

Mr. Pradyumna G.H, Advocate
BVC & CO, 1st Floor,
NO. 371, 8th Main, Sadashiva Nagar,
Bangalore - 560080
Karnataka

For the Appellant

Mrs. C.V. Savitha,
Superintendent (AR)

For the Respondent

CORAM:

HON'BLE MR. S.S GARG, JUDICIAL MEMBER

HON'BLE MR. P. ANJANI KUMAR, TECHNICAL MEMBER

Final Order No. 20496 / 2020

Date of Hearing: 20/08/2020

Date of Decision: 20/08/2020

Per : Bench

Learned counsel for the appellants submits that appellants have availed the Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019, which has been accepted by the Department and Discharge Certificate has also been issued by the Designated Committee, which has also been produced on record. In view of the Discharge Certificate, the present appeal is dismissed as deemed to have been withdrawn.

(Order was pronounced and dictated
in Open Court on **20/08/2020**)

(S.S GARG)
JUDICIAL MEMBER

(P. ANJANI KUMAR)
TECHNICAL MEMBER

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